

Title: Regarding security of Shri Vaiko, MP in judicial custody.

SARDAR SIMRANJIT SINGH MANN (SANGRUR): Mr. Chairman, Sir, thank you very much for allowing me to raise this very important issue on the floor of the House. This is regarding the misuse of POTA. I have received very distressing reports about Raja Bhaiyya in Uttar Pradesh, a journalist in Tamil Nadu and some Muslim detainees. The Samajwadi Party leader has also made statements that he is in fear of being arrested under POTA. Former Prime Minister Shri Chandra Shekhar also made a statement today in the House that if things go on like this, he might also be arrested under POTA one day.

Sir, I have also received news that the temperature in Shri Vaiko's cell in Vellore jail is soaring to 47 degrees centigrade. There is no fan in that cell. He is taken from Vellore to Nagapattinam, a distance of 500 kilometres, in a van and no security is provided for him. I would kindly ask the House that the statement made by the Prime Minister yesterday on the floor that after holding free and fair elections in Jammu and Kashmir and installation of a democratic Government there ...(*Interruptions*)

MR. CHAIRMAN: There is only a one-line mention here. It says, 'regarding the security of Vaiko.' That is why I allowed you. You have not talked about him. Now you are talking about Jammu and Kashmir, letters and all that. It is not good.

SARDAR SIMRANJIT SINGH MANN : Let me place the letter that I have written to the Prime Minister on the Table of the House.

MR. CHAIRMAN: It cannot be laid on the Table. It is not a matter under Rule 377. You send it to him.